

De-recognition of Karnataka State Open University

2654. SHRI D. KUPENDRA REDDY:

SHRI G. C. CHANDRASHEKHAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether University Grants Commission has de-recognised the Karnataka State Open University (KSOU);

(b) if so, the details thereof and the reasons therefor;

(c) whether the Central Government would revoke the said order and take action to grant recognition to KSOU;

(d) if so, the details thereof and by when the recognition would be granted; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) to (e) As per the information furnished by University Grants Commission (UGC), it has discontinued the Open and Distance Learning (ODL) programmes of Karnataka State Open University (KSOU) beyond 2012-13 after finding gross violations at KSOU's level in running such programmes against the norms of the regulator. However, UGC has now accorded its approval to seventeen (17) ODL programmes of KSOU for five (05) years starting from the academic year 2018-19.

Financial irregularities in educational institutions

2655. SHRI NEERAJ SHEKHAR:

SHRI RAVI PRAKASH VERMA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether as per the latest report of CAG, huge financial irregularities have been reported in premier educational institutions like Banaras Hindu University (BHU), IIM, Ahmedabad and Kolkata and IIT, Mumbai and Chennai;

(b) if so, the details thereof, institution-wise; and

(c) the details of inquiries initiated and responsibilities fixed in this regard, institution-wise, till date in response to the report of CAG?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) and (b) Some irregularities have been pointed in the Report No. 4 of 2018 of C and AG. Details of Paras, institution-

wise, are given in the Statement (*See* below).

(c) Necessary remedial action to settle the Paras, have been taken and the concerned institutions have been advised by the Ministry, accordingly.

Statement

Details of CAG Paras, Institution-wise

Sl. No	Para and Report No.	Institute	Brief description of Para
1.	12.4 of Report No. 4 of 2018	Banaras Hindu University, Varanasi, Indian Institute of Management, Ahmedabad and Indian Institute of Management, Kolkata	Overpayment of Interest to the GPF/ CPF subscribers Banaras Hindu University, Varanasi, Indian Institute of Management, Ahmedabad and Indian Institute of Management, Kolkata, paid higher rates of interest to GPF/CPF subscribers in contravention of extant orders resulting in overpayment of ₹ 6.28 crore.
2.	12.8 and 12.9 of Report No. 4 of 2018.	Indian Institute of Technology, Mumbai	Irregular payment of special allowance/ honorarium Payment of special allowance /honorarium in violation of provisions of GFR resulted in irregular payment of ₹ 9.76 crore. Irregular payment of Service Tax The Indian Institute of Technology, Mumbai failed to exercise due diligence and made irregular payment of service tax amounting ₹ 2.56 crore on construction activities undertaken by them which was exempted from payment of service tax.
3.	12.11 of Report No. 4 of 2018	Indian Institute of Technology, Chennai	Avoidable expenditure due to non-recovery of service tax Failure of Indian Institute of Technology, Chennai to collect service tax from the service receiver resulted in payment of arrears of service tax and interest from their own resources resulting in an avoidable expenditure of ₹ 1.19 crore.